

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1103 of 2020

IN THE MATTER OF:

Ashish Chaturvedi & Anr.

...Appellants

Vs.

Inox Leisure Ltd. & Anr.

...Respondents

Present:-

For Appellant: Mr. Manoj Kumar Garg, Advocate

For Respondent: None

O R D E R
(Virtual Mode)

07.01.2021 Learned Counsel for the Appellants submit that in compliance of the order dated 23rd December, 2020 he could not file the Additional Affidavit because the Appellant Mr. Sanjay Kapur suffering from Covid-19 and he further submits that he undertakes to file the Additional Affidavit in terms of the above order by Monday i.e. on 11th January, 2021.

Let the matter be fixed on **13th January, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

SC/Kam.